



एम.पी.पॉवर मैनेजमेंट कम्पनी लिमिटेड
M.P.POWER MANAGEMENT CO.LIMITED

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विभाग / शाखा
Deptt./Section CGM(Reg)

नस्ती क्र.
File No.

Sub: Draft notification regarding amendment in Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) (1st Amendment) Regulations, 2022.

CERC, vide Public notice dated 09.07.2022, has informed that Commission has extended submission of comments/suggestions/objections on the subject cited Draft Amendment in the Regulations of Sharing of Inter-state Transmission Charges and Losses 2022, till 19.08.2022.

2. The comments on the Draft Regulation are as under:

(i) 2: Amendment to Regulations 2 of the Principal Regulations:

Commission under Sl. No. 4 has added new clause as under:

“(3) Reference to any Acts, Rules and Regulations shall include Amendments or consolidation or re-enactment thereof.”

It is proposed to modify above as under:

“(3) Reference to Act, Rules and Regulations of CERC shall include Amendments or consolidation or re-enactment thereof.”

(ii) In the Draft Amendment, Commission has proposed addition of word “drawee” before the word “DICs” and deletion of words “and injecting DICs with united LTA” in the Principal Regulation dated 04.05.2020. The addition and deletion of above words in the Principal Regulation may entail exclusion of Merchant Generators, who do not have identified customers but have already got LTOA/MTOA, from the definition under proviso ‘2 (1) (j) Designated ISTS Customer or DIC’ of Principal Regulations dated 04.05.2020. Therefore, before amendments on this account in the Principal Regulations, this Hon’ble Commission should ensure that any Merchant Generators do not have LTOA/STOA.

(iii) 7: Amendment to Regulation 8 of the Principal Regulations:

(2) the following sentence should be added in clause (5) of Regulation 8 of the Principal Regulations

“(5) Transmission charges under AC-BC shall be shared by all Drawee DICs in proportion to their quantum of GNA. (addition) The balance component (AC-BC) should not include the Relinquished Transmission Capacity whose Relinquishment charges has not been paid by the DIC (Generators) to CTU for reduction in transmission charges or the Transmission Capacity not accepted by new DIC constituted under Corporate Insolvency Resolution Process (CIRP) by NCLT. New DIC formed under Insolvency Process shall remain to share the transmission charges under PoC mechanism.”

(iv) (10) (2) It is proposed that formula should be derived in terms of Summation (Σ) so that addition/deletion of GNA can be accounted for.

p-8/c

p-7/c

p-6/c

(v) (12) (5) (7) The words 'at the rate of ₹ 3000/MW/month' should be replaced by words 'corresponding to delayed capacity.'

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3. The above comments are submitted for kind perusal. After approval same shall be uploaded in the comments section of CERC's Draft Regulation.

CGM (Regulatory)

GM (DS)

DGM (A.Khare) |
DGM (R.Khare) |

GM (Regulatory)

Imp
18/08/22

18/8

GC
Rajinder Khare